

F. No. 01(05)/Circular/CESTAT/2021  
**Customs, Excise and Service Tax Appellate Tribunal**  
West Block No. 2, R. K. Puram, New Delhi-110066

Date: 07.03.2022

**Notification No. 03 of 2022**

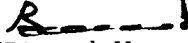
As there is improvement in the pandemic situation, the Hon'ble President directs that appeals can now be heard physically on Monday, Wednesday and Friday. The registry will list cases in order of seniority for physical hearing on Monday, Wednesday and Friday of the week, subject to a maximum of ten matters a day. The e-hearing of appeals will be held on Tuesday and Thursday on requests made by Counsel.

The procedure to be followed for physical hearing in Annexure 1 of Public Notices dated 15.11.2021 and 08.12.2021 stands modified only to the extent that there shall be no requirement for submission of written request.

The procedure to be followed and protocols to be observed for virtual hearing will be the same as in Annexure 1 of Public Notices No. 2, 3 and 4 of 2020 dated 10.08.2020, 14.08.2020 and 16.08.2020.

This Notification comes into force with effect from 21.03.2022.

By Order,

  
(Bineesh Kumar K. S.)  
Registrar

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. Members, CESTAT, New Delhi and all Regional Benches.
3. Deputy/Assistant Registrars, CESTAT, New Delhi and all Regional Benches.
4. Bar Association, CESTAT, Delhi/Mumbai/Kolkata/Chennai/Ahmedabad/Bengaluru/Allahabad/Hyderabad/Chandigarh.
5. Chief Commissioner (AR), CESTAT, Delhi/Commissioner (AR) Mumbai/Kolkata/Chennai Ahmedabad/Bengaluru/Allahabad/Hyderabad/Chandigarh.
6. Chairman, CBIC, North Block, New Delhi.
7. Joint Secretary, Department of Revenue, Ministry of Finance, North Block, New Delhi-110001.
8. Chief Commissioners and Commissioners, Customs, Central Excise and Service Tax, All India.
9. Notice Board/Website/Office Copy.